## SCHEDULE II

## FORM A

## PROFORMA FOR REPORTING CONSULTATIONS WITH STAKEHOLDERS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

Separate proforma to be used for each stakeholder or group of homogenous stakeholders

NAME AND REGISTRATION NO. OF LIQUIDATOR:	
NAME OF CORPORATE DEBTOR BEING LIQUIDATED:	
LIQUIDATION CASE NO:	
NAME OF THE STAKEHOLDER:	
DATE OF CONSULTATION (IF HELD IN	
DATE OF CONSULTATION (IF HELD IN PERSON):	